

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) The data so collected will be tabulated and published, after processing, in the annual publication of the Ministry, "Education in India, Vol. I—1964-65". Copies of this annual publication are supplied to the Parliament Library. Total enrolment by type of institution is given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-1854/68.*]

CONCESSIONS TO SCHEDULED CASTES/ TRIBES IN TECHNICAL INSTITUTIONS

5142. SHRI SIDDAYYA: Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 7703 on the 19th April, 1968 and state:

(a) whether the Government of Mysore and the Universities of Mysore, Bangalore and Karnatak have since allowed the three-fold concessions to the Scheduled Castes and Scheduled Tribes in all the technical and educational institutions under them;

(b) if so, the names of the institutions that have allowed the above concessions;

(c) whether there are any institutions that have not extended the concessions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) to (d). The required information is being collected and will be laid on the Table of the House in due course.

REPORT OF STUDY GROUP ON EDUCATION OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES

5143. SHRI SIDDAYYA: Will the Minister of EDUCATION be pleased to refer to the reply given to

Unstarred Question No. 224 on the 24th May, 1967, and state:

(a) the financial implications of study group on the Education of Scheduled Castes, Scheduled Tribes and the other Backward Classes; and

(b) whether Government propose to lay a copy of the Report of the Study Group on the Table?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) the financial implications of the recommendations made by the Study Group of the Education Commission on the Education of Scheduled Castes, Scheduled Tribes and other Backward Classes have not been worked out.

(b) Copies of the Report will be supplied to Lok Sabha Secretariat Library as soon as it is printed.

PER CAPITA INCOME IN TRIPURA

5145. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the *per capita* income in Tripura in 1966-67 and 1967-68 and how it compared with the all India figures in each of these years;

(b) whether it is a fact that the *per capita* income in Tripura in these years has been far behind the all India figures; and

(c) the specific steps which are being taken under 1968-69 Plan and proposed to be taken under the Fourth Five Year Plan for bringing the *per capita* income upto the all India level by intensive and rapid development of Industry, particularly small and medium scale industry and of agriculture in Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The *per capita* income in Tripura was Rs.

411-0 (provisional estimates) for 1966-67 as against the all India figure of Rs. 481.5 (quick estimates) for that year. Similar figures for 1967-68 have not yet been worked out.

(c) The *per capita* income of a Territory is dependent on its level of economic development and any activity which accelerates the pace of economic development will have its impact on *per capita* income. In particular, increased agricultural production, industrial development, provision of adequate means of transport and communication, supply of power, better irrigation etc. will increase the *per capita* income. For 1968-69 Plan, the following amounts have been provided in the budget grants of Tripura Government for these developmental activities:—

	Rs. in lakhs
(i) Agricultural Programmes	61.29
(ii) Irrigation & Power	123.68
(iii) Industries	17.00
(iv) Transport & Communications	87.00

It is hoped that the developmental activities in the above sectors during the year will help in bringing up the Territory's *per capita* income. The proposals for the Fourth Five Year Plan of the Territory have, however, not yet been finalised.

गोहाटी के दंगे

5146. श्री राम गोपाल शालबाले : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विजय नगर के निवासियों ने गोहाटी के दंगों की जांच करने के बारे में एक संघ बनाया है तथा उसे गोहाटी दंगापीड़ित व्यक्ति संघ का नाम दिया है ;

(ख) क्या उस संघ ने दंगों की जांच करने के बारे में आयोग को एक ज्ञापन-पत्र भेजा है तथा असम पुलिस के खिलाफ गंभीर आरोप लगाये हैं ;

(ग) क्या गोहाटी के दंगे में केवल मारवाड़ी व्यापारियों को ही लूटा गया

था तथा इन दंगों और लूटमार में पुलिस का भी हाथ था ; और

(घ) यदि हां, तो ऐसे दंगों को रोकने और बेगुनाह लोगों को हुई हानि का मुआवजा देने के लिये सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) राज्य सरकार से प्राप्त सूचना के अनुसार विजय नगर के निवासियों ने एक संस्था बनायी है जो विजय नगर "उपद्रव-पीड़ित संघ" के नाम से पुकारी जाती है।

(ख) संस्था ने आयोग को एक ज्ञापन दिया है जिसमें प्रशासन और पुलिस के विरुद्ध कुछ आरोप हैं।

(ग) मारवाड़ी व्यापारियों के अतिरिक्त असमी, बंगाली, बिहारी, पंजाबी और गुजराती समुदाय भी गोहाटी दंगों में लूट से प्रभावित हुए थे। सशस्त्र पुलिस सिपाहियों के तथाकथित अनधिकार प्रवेश तथा शरारत की एक शिकायत दर्ज करायी गई थी और भारतीय दण्ड संहिता की धारा 147/448/323/427 के अन्तर्गत एक मामला दर्ज किया गया था।

(घ) ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए पर्याप्त मात्रा में पूर्वोपाय राज्य सरकार द्वारा किये गये हैं। पीड़ितों को क्षति के लिये मुआवजा नहीं दिया गया है। किन्तु प्रभावित व्यक्तियों को उदार सहायता और ब्याज की कम दर पर ऋण दिये गये हैं।

शोलापुर के मुस्लिम लीगी नेता की गिरफ्तारी

5147. श्री रामगोपाल शालबाले: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शोलापुर के मुस्लिम लीग के एक नेता, श्री अब्दुल